

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 958
ANSWERED ON TUESDAY, THE 2nd DECEMBER, 2014**

CSR PERFORMANCE OF COMPANIES

QUESTION

958. SHRI PRABHAT JHA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the performance of both the private and public sector companies with regard to Corporate Social Responsibility (CSR) is not upto the mark and below expectations;
- (b) if so, the details along with the reasons thereof;
- (c) whether present policy and legal system in view of the social responsibility of companies is inadequate and not effective; and
- (d) if so, the immediate steps going to be taken by Government to make policy and legal system adequate and effective?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (d): The Corporate Social Responsibility (CSR) provisions of the Companies Act, 2013 and Rules made thereunder have come into force from 01.04.2014. This is the first year of implementation of CSR by companies under the Act. The performance of companies in this regard can be assessed only after the Statutory Annual Returns on CSR are filed by the companies, which are due after September, 2015.

Being the first year of implementation of CSR under the legislation, it would be premature to comment on the adequacy and effectiveness of the present policy. The Ministry of Corporate Affairs have, however, issued necessary clarifications from time to time to facilitate implementation of CSR by companies.
